

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
STARRED QUESTION NO- *55
TO BE ANSWERED ON- 25/07/2024

**INCLUSION OF KADUGOLLA/HATTIGOLLA/ADAVIGOLLA COMMUNITY INTO
CENTRAL LIST OF SCHEDULED TRIBES**

*55 SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Union Government has received recommendation from the State Government of Karnataka for inclusion of Kadugolla/Hattigolla/Adavigolla communities into the central list of Scheduled Tribes;

(b) if so, the details thereof;

(c) whether the Government held meetings/consultations with the State Government in this regard;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps/measures taken/being taken by the Government in this regard?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI JUAL ORAM)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to Part (a) to (e) of Lok Sabha Starred Question No. *55 for answer on 25.07.2024 regarding Inclusion of Kadugolla/Hattigolla/ Adavigolla Community into Central List of Scheduled Tribes

(a) to (e): Yes Sir, proposal from the State Government of Karnataka for inclusion of Kadugolla/Hattigolla/Adavigolla communities in the list of Scheduled Tribes of Karnataka was received in 2015. The modalities for inclusion of Kadugolla/Hattigolla/Adavigolla community have been followed as per laid procedure given as under.

(i). The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes.

(ii). As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

(iii). Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government. Many such proposals may therefore remain under examination at different levels,,which is a continuous process

The proposal of the State Government of Karnataka for inclusion of Kadugolla/Hattigolla/Adavigolla communities in the list of Scheduled Tribes of Karnataka has not been supported by RGI. There have been several correspondences between Ministry of Tribal Affairs and the State Government. The observations of the RGI conveyed to the Ministry in February 2017, February 2019 and September 2022 and Feb 2024 for not supporting the proposal have been conveyed to the State Government.
